

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.52/2005 in OA No.2784/2003

New Delhi, this the 30th day of March, 2005

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member(A)

R.S. Dabas .. **Applicant**
(Shri Arun Bhardwaj, Advocate)

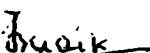
versus

Union of India & Others .. **Respondents**

ORDER(in circulation)

Shri S.K. Naik

A careful perusal of the RA filed on behalf of the original applicant on 4.3.2005 against the order dated 10.11.2004, by which OA No.2784/2003 was dismissed, being devoid of merit for the detailed reasons enumerated therein with the rider that in case the order removing the applicant from service is set aside, necessary benefit can accrue to him, reveals that the applicant has merely attempted to make out a case for review by reiterating the same set of facts and grounds which have already been discussed and taken care of by us in the aforesaid order. That being the case, we are not inclined to agree with the allegation of the applicant that there are errors apparent on the face of record. Resultantly, the RA must fail and is accordingly dismissed as not maintainable under order 47, Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985.


(S.K. Naik)
Member(A)


(V.S. Aggarwal)
Chairman

/gtv/